

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 118 of 1995

Tuesday, this the 13th day of February, 1996

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. M. Kunhimon, S/o M Mohamedkutty,
Chief Engine Driver cum Mechanic,
Lakshadweep Harbour Works,
Kavarathi.
(C Mubask, Ponnani South PO) .. Applicant

By Advocate Mr. MR Rajendran Nair

Versus

1. The Chief Engineer and Administrator,
Andaman and Lakshadweep Harbour Works,
Port Blair.

2. The Additional Chief Engineer,
Lakshadweep Harbour Works,
Kavarathi.

3. Union Public Service Commission
represented by Secretary,
Dholpur House, Shajahan Road,
New Delhi-1

4. Union of India represented by
Secretary to Government,
Ministry of Surface Transport,
New Delhi. .. Respondents

By Advocate Mr. TPM Ibrahim Khan, SCGSC

The application having been heard on 13th February, 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant now working as Chief Engine Driver-cum-Mechanic, seeks a declaration that he is entitled to be considered for promotion, to the post of Assistant Marine Engineer (Flotilla).

2. One of the conditions of eligibility is that the candidate should possess:

"Seagoing Engine Driver's Certificate of Competency (Deep Sea Ticket) issued by the Government of India or equivalent; and 7 years' experience on repairs and maintenance of seagoing vessels after obtaining Educational Qualification". (R2-A)

3. Admittedly, applicant does not possess this qualification. If he had the qualification, he would not have prayed for treating Annexure A2 certificate as equivalent to Seagoing Engine Driver certificate.

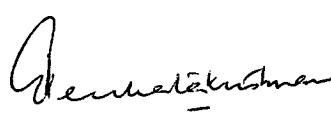
4. Coming to Annexure A2, it is only a certificate to the effect that applicant has been:

"found duly qualified to fulfil the duties of Engine Driver of Motor Fishing Vessels in the Merchant Navy under the Merchant Shipping Act, 1958".

5. This is not the certificate required, and it is not for this Tribunal to equate one certificate with another, more so, when the competent authority -Mercantile Marine Department- has taken the view that these two certificates cannot be equated.

6. Application is bereft of any merit and we dismiss the same. Parties will suffer their costs.

Dated the 13th February, 1996


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexures

Annexure A2: True copy of the certificate No.FV(D)1221 dated 2.12.1981 of competency as Engine Driver of Motor Fishing Vessels issued by the Director General of Shipping, Government of India, Bombay to the applicant.

Annexure R2(A): True copy of the Recruitment Rules for the post of Assistant Marine Engineer (Fletilla)